

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.2/RP/2024
in
Petition No. 142/GT/2022

Coram:

Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Date of Order: 18th April, 2024

In the matter of

Review of Commission's Order dated 19.10.2023 in Petition No. 142/GT/2020 for approval of tariff in respect of Bairasiul Power Station (180 MW) after Renovation and Modernisation for the period 2019-24.

And

In the matter of

NHPC Limited,
NHPC Office Complex, Sector-33,
Faridabad, Haryana - 121003

...Petitioner

Vs.

1. Punjab State Power Corporation Limited,
The Mall, Near Kali Badi Mandir,
Patiala - 147 001 (Punjab).
2. Haryana Power Purchase Centre
Shakti Bhawan, Sector - 6
Panchkula-134 109 (Haryana).
3. BSES Rajdhani Power Limited,
BSES Bhawan, Nehru Place
New Delhi-110 019.
4. BSES Yamuna Power Limited,
Shakti Kiran Building,
Karkardooma, Delhi- 110 072.
5. Tata Power Delhi Distribution Limited,
33 kV Sub-Station Building, Hudson Lane,
Kingsway Camp, New Delhi-110 009.
6. Himachal Pradesh State Electricity Board,
Vidyut Bhawan, Kumar House,
Shimla - 171 004 (Himachal Pradesh).

...Respondents



Parties present:

Shri Venkatesh, NHPC
Ms. Himangi Kapoor, Advocate, NHPC
Shri Kunal Veer Chopra, Advocate, NHPC
Shri Mohd. Faruque, NHPC
Shri Piyush Kumar, NHPC
Shri Jitendra K. Jha, NHPC
Shri Mohit Mudgal, Advocate, BRPL & BYPL
Shri Sachin Dubey, Advocate, BRPL & BYPL
Shri Mohit Jain, Advocate, BRPL & BYPL
Ms. Shweta Chaudhary, BRPL & BYPL
Ms. Jaya, BRPL & BYPL

ORDER

Petition No. 142/GT/2022 was filed by the Review Petitioner, NHPC for approval of the tariff of Bairasiul Power Station (180 MW) (in short, 'the generating station') for the period 2019-24, in accordance with the provisions of the Central Electricity Regulatory Commission (Terms & Conditions of Tariff) Regulations, 2019 (in short 'the 2019 Tariff Regulations') and the Commission vide order dated 19.10.2023 (in short 'the impugned order'), disposed of the same. Aggrieved by the said order, the Review Petitioner has sought a review of the impugned order dated 19.10.2023 limited to the following issue:

(a) Erroneous consideration of the average gross block value of 2019-20 as Rs.19744.00 lakh instead of Rs.18908.17 lakh.

Hearing dated 4.4.2024

3. The matter was listed on 'admission' on 4.4.2024. During the hearing, the learned counsel for the Review Petitioner made an oral submission pointing out the error in the consideration of the average gross block value as Rs 19744.00 lakh and submitted that the same may be rectified as 18908.17 lakh, in terms of the order dated 29.8.2023 in Petition No. 143/GT/2020.



4. It is noticed from records that the Commission, while passing the impugned order, has inadvertently considered the average gross block value of Rs 19744.00 lakh (as mentioned in para 46 of the impugned order) instead of the average gross block value of 18908.17 lakh (as mentioned in table A of the order dated 29.8.2023 in Petition No. 143/GT/2020, pertaining to the truing-up of the tariff of the generating station for the period 2014-19. This, according to us, is an error apparent on the face of the impugned order dated 19.10.2023, which is required to be rectified. Accordingly, the review sought by the Review Petitioner on this ground is allowed. However, the error on this count shall be corrected, and consequently, the revision of the tariff shall be considered at the time of the truing-up of the tariff of the generating station for the period 2019-24. We direct accordingly.

5. Review Petition No. 2/RP/2024 in Petition No.142/GT/2022 is disposed of in terms of the above.

Sd/-
(Pravas Kumar Singh)
Member

Sd/-
(Arun Goyal)
Member

Sd/-
(Jishnu Barua)
Chairperson

